GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 2806 TO BE ANSWERED ON 19.12.2024

CHILD LABOURERS

2806. # SMT. SUNETRA AJIT PAWAR:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has set up a Rehabilitation Welfare Fund of Child Labourers to help in the rehabilitation of rescued child labourers;
- (b) if so, whether the said fund has been set up in each district of Maharashtra;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) the details of funds collected and utilized in Maharashtra;
- (e) whether Government has received complaints that the funds for rehabilitation have not been utilized for rescued child labourers;
- (f) if so, the details thereof, State-wise particularly in regard to Maharashtra; and
- (g) the corrective steps taken by Government in this regard?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (g): The Government has enacted the Child Labour (Prohibition and Regulation) Act, 1986. The Act was amended in the year 2016. Labour is under the concurrent list and state governments are the important stakeholders for implementation of the Act in an effective manner. Section 14B (1) of the Act, as amended in 2016, provided for constitution of a fund in every district or for two or more districts to be called the Child and Adolescent Labour Rehabilitation Fund.

The appropriate government is also to credit an amount of fifteen thousand rupees to the fund for each child or adolescent for whom the fine amount has been credited.

As per the information received from the Government of Maharashtra, the state government has set up a district-wise rehabilitation welfare fund to help in the rehabilitation of rescued child labourers. Labour commissioner office, the implementing agency of the state has not received any complaints regarding non-utilisation of the rehabilitation fund.
